

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.50/94

New Delhi this the 11th Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)  
Hon'ble Mr. B.K. Singh, Member(A)

Sh. Mukesh Kumar  
S/o Sh. Nafe Singh,  
R/o R-173, Gopal Park,  
Azadpur, Delhi-33.

Petitioner

(By advocate Sh. A.S. Grewal)

versus

1. Commissioner of Police Delhi  
Delhi Police Headquarters,  
M.S.O. Building,  
I.P. Estate,  
New Delhi.

2. Principal P.T.S.Jharoda Kalan,  
New Delhi.

Respondents

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

On 21.4.1988 the Principal of Police Training School Jharoda Kalan, New Delhi passed an order purported to be under proviso to sub-rule (1) of Rule 5 of the CCS (Temporary Service) Rules, 1965 terminating the service of the petitioner. He made a representation to the higher authority as provided in the rules. This representation was made, it is stated at the Bar, 'within a period of one month from 21.4.1988. No reply was given by the authority to whom the representation was made. This O.A. has been presented on 5.1.94. Assuming that the petitioner had a right to wait for six months from 21.4.1988 and still wait for next one year from the date of making a representation,

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this appears to be a highly belated application. This application is not supported by an application for condonation of delay.

This O.A. is dismissed summarily.

  
(B.K. Singh)

Member(A)

  
(S.K. Dhaon)

Vice-Chairman(J)

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